## NAGPUR BENCH NOTICE

## (W. E.F. 02.01.2025)

(Partial Modification w.e.f. 03.02.2025)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court at the **Nagpur Bench**, the Hon'ble the Chief Justice has been pleased to approve the following:

- The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Nitin W. Sambre** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice A. G. Gharote** and **vice versa.**
- 2) The urgent mentioning and placing of matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice N. B. Suryawanshi** is allowed before the Division Bench headed by **Hon'ble Shri. Justice A. G. Gharote.**
- \*3) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri**. **Justice A. S. Kilor** is allowed before the Single Bench presided over by **Hon'ble Justice Urmila Joshi Phalke**.
- 4) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Smt. Justice M. S. Jawalkar** is allowed before the Single Bench presided over by **Hon'ble Shri. Justice Anil L. Pansare** and **vice versa**.
- The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri**. **Justice G. A. Sanap** is allowed before the Single Bench presided over by **Hon'ble Justice Urmila Joshi Phalke** and **vice versa**.
- The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice M. W. Chandwani** is allowed before the Single Bench presided over by **Hon'ble Shri. Justice Rohit W. Joshi** and **vice versa.**

## NOTE

- (A) This would also include the matters in which any Division Bench passes an order "not to place any particular matter before a bench of which one of the Judges is a member" or a Hon'ble Single Judge passes an order "not before me" or "remove from board", etc.
- (B) The aforesaid directions shall be in force until the present assignment continues.
- (C) When a matter can not be taken up by any two Division Benches, as per this order, urgent mentioning and placing of the matter is allowed before the third Division Bench.
- (D) Whenever the Courts pass an Order for clubbing and placing of the matters pending before two Courts at the Bench or parties-in-person or the Advocates request for clubbing and placing of such matters, office to obtain necessary direction on the administrative side from the senior-most Judge available at the Bench.
- (E) In the event of any difficulty in giving effect to the aforesaid general directions, the matter to be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

## \* Indicates Partial Modification at Sr. No. 3.

High Court, Appellate Side,	)	By Order
Bombay	)	Sd/-
	)	(H. M. Bhosale)
Date: 30 <sup>th</sup> January 2025	)	Registrar (Judl-I)